

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 89375 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/138/17-18 dated 27.06.2018 passed by Commissioner of CGST & Central Excise, Commissionerate Nagpur - II)

**M/s Meta Rolls & Commodities
Pvt. Ltd.**

.....Appellant

Gut No. 48, Adjacent to Phase-II,
Additional MIDC Area,
Jalna - 431203

VERSUS

**Commissioner of Central Excise
& Service Tax – Aurangabad**

.....Respondent

N-5, Town Centre,
CIDCO, Aurangabad,
Maharashtra - 431030

Appearance:

Shri D.R. Gadekar, Advocate for the Appellant

Shri Anil Choudhary, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85325 / 2020

Date of Hearing: 25.02.2020

Date of Decision: 25.02.2020

Per: S.K. MOHANTY

When the matter was called today, learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the dispute has already been resolved under the Scheme, the appeal is accordingly, dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**